

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 123
(IB)-1362(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

Vs.

Jyoti Buildtech Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 15.11.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SAROJ RAJWARE,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-

For the respondent

ORDER

CA-2510(PB)/2019:-

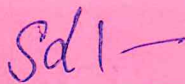
Learned counsel for the RP applies for withdrawal of the application.

Dismissed as withdrawn.

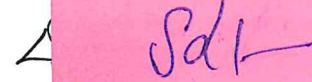
CA-2347(PB)/2019:-

The application has been filed under Section 19(2) of the Code. Learned counsel for the RP states that notices have been served on respondent no. 1 to 4 and service affidavit has also been filed but the same is not record.

List for further consideration on 05.12.2019.



(SAROJ RAJWARE)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)